

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3438 of 2021**

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Sonu Kumar Jaiswal @ Shubham Jaiswal @ Sonu Jaiswal  
... .. **Petitioner**

**Versus**

State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Naveen Kr. Jaiswal, Advocate  
For the State : Mr. Satish Prasad, A.P.P.  
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02/13.04.2021 Heard Mr. Naveen Kr. Jaiswal, learned counsel for the petitioner and Mr. Satish Prasad, learned A.P.P. for the State.

The petitioner is an accused in connection with S.T. No. 277/2020, arising out of Bariatu P.S. Case No. 125/2020.

When the informant was conversing with his friends the accused persons had come and one Bipin Sharma had hurled a bomb. When the informant started fleeing away he was fired upon by Bipin Sharma and one shot struck his right hand.

The petitioner seems to have been implicated on the confession of Rishab Munda @ Charku. Even otherwise the allegation of hurling a bomb and firing at the informant is attributed to Bipin Sharma. The petitioner is in custody since 03.11.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned A.J.C.-XXI, Ranchi in connection with S.T. No. 277/2020, arising out of Bariatu P.S. Case No. 125/2020.

**(R. Mukhopadhyay, J.)**